

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE & FINANCE)

28th November, 1975.

NOTIFICATION
(INCOME-TAX)

No. 1159 (F.N. 176/38/75-II.1): In exercise of the powers conferred by sub-section (2)(b) of section 80G of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby notifies Parsi Zoroastrian Fire Temple at Bahadur Shah Zafar Marg, Delhi Gate, Delhi to be a place of public worship of renown throughout the Union Territory of Delhi for the purposes of the said section.



(S. CHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Mayapuri Bazaar), New Delhi.

And

No. 1159 (F.No. 176/38/75-II.1)

Copy forwarded to:-

1. The Commissioner of Income-tax, Delhi-II, New Delhi with reference to his letter No. III.11/12(2)/75/1411 dated 17th Oct., 1975. He is requested to check up the position regarding the utilisation of the donations by obtaining relevant accounts from the respective religious authorities every year.
2. All other Commissioners of Income-tax.
3. The President, Delh. Parsi Anjuman, Naglwala Farm, Rajokari Road, New Delhi-110038.
The accounts of receipts and expenditure regarding repairs and renovations may be kept separately and submitted to the Commissioner of Income-tax, Delhi-II, New Delhi, annually.
4. The Controller & Auditor General of India, New Delhi.
5. All Chambers of Commerce in Delhi.



(S. CHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA